

14. In the matter of recruitment, orders were issued by the Central Government for relaxation in upper age limit upto a maximum of six years in the case of candidates, who had ordinarily resided in the State of Assam during the period 1.1.1980 to 15.8.1985.

15. NSA detainees in connection with the agitation were released.

#### Natural Calamities

189. DR KRUPASINDHU BHOI : Will the Minister of AGRICULTURE be pleased to state

(a) whether any permanent machinery exists to deal with the natural calamities expeditiously,

(b) if so, the details of the same and the funds earmarked for it, and

(c) whether the above machinery plunged into action to provide relief to the areas affected recently by heavy rains and cyclones?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) Yes Sir. The country has a permanent administrative machinery at the Centre, State and District levels for dealing effectively and expeditiously with natural calamities. At the State level the Revenue and Relief Departments are responsible for coordinating response to natural calamities. At the Central level the Department of Agriculture & Cooperation in the Ministry of Agriculture is the nodal Department for coordinating relief measures. The State/Union territory administration have the responsibility for relief, repairs and restoration in the event of natural calamities. In accordance with the scheme recommended by the Tenth Finance Commission and accepted by the Government of India, an amount of Rs. 6304.27 crores has been provided in the Calamity Relief Fund of the States in the five year period 1995-96 to 1999-2000 for dealing with natural calamities. Seventy five percent of the fund is contributed by the Central Government. In addition, for providing additional assistance in the event of calamity of rare severity, the Central Government has the National Fund for Calamity Relief with a corpus of Rs. 700 crores for the five year period 1995-96 to 1999-2000.

(c) Yes Sir.

#### Behaviour of Advocates

190. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the attention of the Government have been drawn to the news-item captioned Vakil Hirasat Main published in Dainik Jagran dated June 4, 1996

(b) if so, the details thereof and action taken in this regard;

(c) whether similar incident happened in Tis Hazari Court Room No. 322 on May 23, 1996

(d) the action taken against the advocates, if so, the details thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) Yes, Sir.

(b) In the course of the hearing of Civil Writ Petition 2306/96 on 3.6.1996, the High Court held that the rude behaviour and utterances made by one advocate before the Court constituted contempt in the face of the Court. The Court detained the advocate in custody and called upon him to show cause as to why he should not be punished for Contempt of Court. The advocate was given four weeks time to file reply to the show cause. It was further directed by the Court that he be released from custody on his furnishing a personal bond in the sum of Rs. 5,000/- to secure his attendance in the Court. Later the advocate/contemnor furnished the requisite bond and the same was accepted by the Court on the same day.

(c) to (e) According to the information available, no such incident is reported to have taken place at Tis Hazari Court Room No. 322 on 23.5.1996. However, a case of the use vituperative and filthy language against the defendant by the counsel for the plaintiff in the Court of the Civil Judge has come to notice. No action was proposed in the matter by the Ld. Civil Judge but he placed the case before the District and Sessions Judge, Delhi for transfer to another Court and the case was transferred.

#### Rural Electrification

191. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state

(a) the average rural electrification in U.P. as compared to the National level, and

(b) if so, the steps being taken by the Government to bring the average at par with national level?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) As against all India average of 86.49%, the level of village electrification in Uttar Pradesh by the end of April, 1996 was 76.62%.

(b) Government of Uttar Pradesh and Uttar Pradesh State Electricity Board are being persuaded